

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

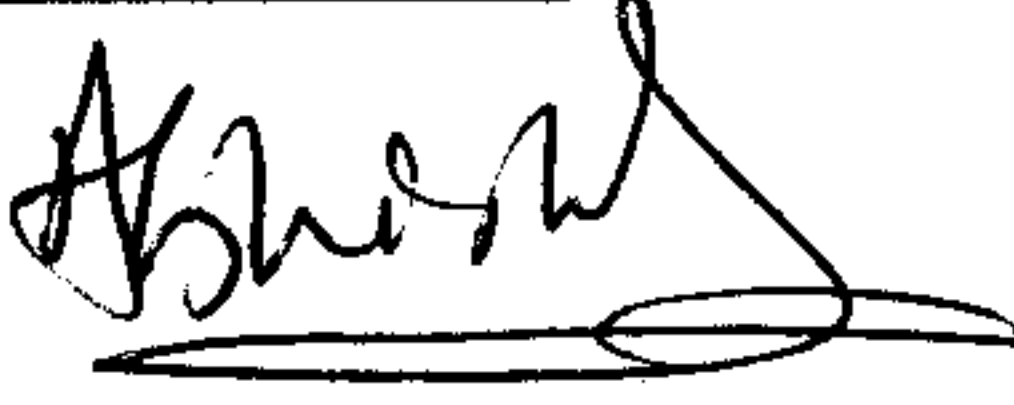
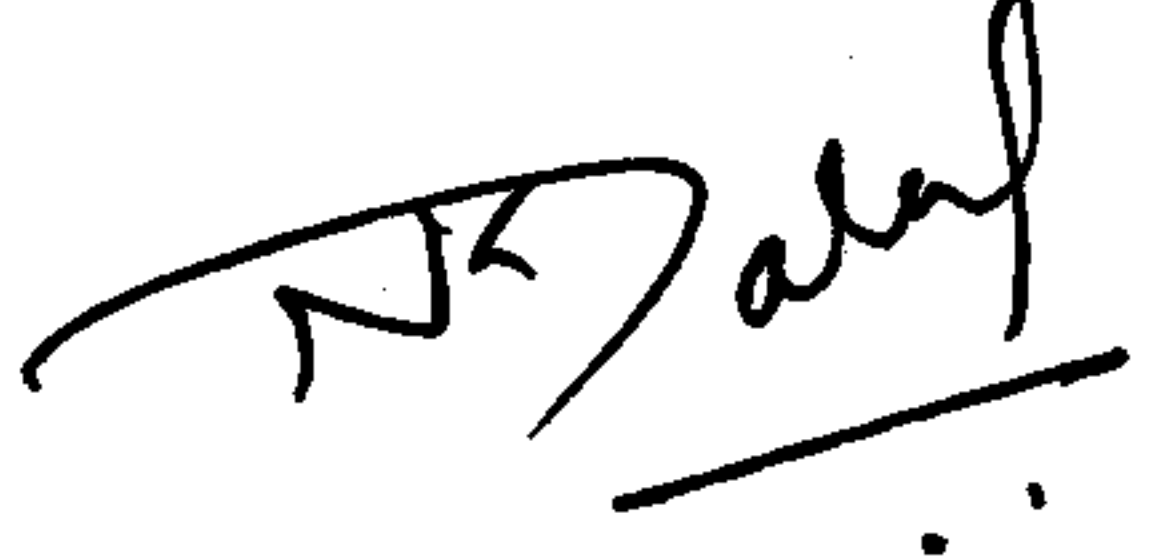
C.P.(I.B) No. 108/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2019**

Name of the Company: BMS International (Bombay) LLP  
V/s  
JBF Petrochemicals Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ABHISHEK SHARMA For Navavati & Co.	Adv.	Respondent	
2.	NOOPUR K. DALAL For ANIP GANDHI & RAJU KOTHARI	ADV.	PETITIONER	

**ORDER**

The parties are represented through learned counsels.

On the request of the Learned Lawyer for the Respondent, the matter is adjourned in presence of other side.

List the matter on 31.01.2020.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 13th day of December, 2019.